



**Central Administrative Tribunal
Jammu Bench, Jammu**

**TA No. 8266/2020
SWP No. 2654/2011**

Tuesday, this the 16th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Ibrar Bashir Sherazi, age 38 years,
S/o Mohammad Bashir Shirazi,
R/o Iqbal abad, Bemina, Srinagar.

...Applicant

(Mr. Tasaduq H. Khawaja, Advocate)

VERSUS

1. State of J&K through Commissioner Cum Secretary to Govt. Health and Medical Education Department, Civil Sectriate, Srinagar.
2. Director Health Services Srinagar, Kashmir.
3. Principal Sheri Kashmir Institute of Medical Sciences Medical College, Bemina, Srinagar.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

This TA is referable to SWP No. 2654/2011. It was filed in relation to the permission to be accorded to the applicant for undergoing the study of Registrarship. It is stated that on the strength of the interim order passed by the Hon'ble High Court of

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Jammu & Kashmir, the applicant has not only completed the said course, but also joined the service thereafter.

2. In view of this development, the TA has become infructuous.

It is accordingly, dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 16, 2021
/sunil/jyoti/vb/ankit